

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PANSY CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PANSY CONSTRUCTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15.06.2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PTC149752
5.	Address of the registered office and principal office (if any) of corporate debtor	F. No-78-C, PKT D-2, Kondali, Gharoli, Mayur Vihar Phase- III, Delhi- 110096
6.	Insolvency commencement date in respect of corporate debtor	27.09.2023 (Copy of order uploaded on website on 03.10.2023)
7.	Estimated date of closure of insolvency resolution process	25.03.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vijender Kumar Jain Regd No: IBBI/IPA-001/IP-P-01581/2022-2023/14151
9.	Address and e-mail of the interim resolution professional, as registered with the Board	RZ-12A, Raj Nagar Part-1, Near Delhi Jain Public School Palam, Delhi- 110045 Email: vijenderj@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	46, Lower Ground Floor, Jor Bagh, Delhi- 110003 Email: cirp.pansy@gmail.com
11.	Last date for submission of claims	18.10.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: 46, Lower Ground Floor, Jor Bagh, Delhi- 110003

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pansy Constructions Private Limited on 27.09.2023 (Copy of order uploaded on website on 03.10.2023)

The creditors of Pansy Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 18.10.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place

: VIJENDER KUMAR JAIN
: 04.10.2023 and Delhi

